

(b) whether Government propose to review the above mentioned decision and if so, by when?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir. A decision was taken in October, 1989 to confer ownership right to Meharchand Khanna Market, Lodhi colony and I.N.A. Market, New Delhi, among other markets, on lease-Hold basis, to authorised allottees.

(b) The various aspects of this decision are under examination for implementation.

Ground Water Studies

8892. **SHRI M.G. REDDY:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether ground water studies in drought prone area were conducted in 1989-90;

(b) if so, the details thereof;

(c) whether Chittoor district of Andhra Pradesh was included in the comprehensive ground water resources development plan for the year 1990-91; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Ground water studies were conducted by the Central Ground Water Board in certain drought prone area in 1989-90.

(b) During 1989-90 the Board carried out Systematic hydrogeological Studies in parts of drought prone areas of Maharashtra and Reappraisal Hydrogeological Studies in parts of drought prone area of Orissa, Karnataka, Gujarat and Rajasthan.

(c) Chittoor District is not included in the Board's 1990-91 programme for Intensive Hydrogeological Studies for preparation of Ground Water Development Plans.

(d) Does not arise.

Workers In Tendu leaf Plantation

8893. **SHRIGOPI NATH GAJAPATHI:** Will the Minister of LABOUR be pleased to state:

(a) the number of workers engaged in tendu leaf plantation in Orissa and Madhya Pradesh;

(b) whether any scheme has been introduced by Government for the welfare of these workers; if so, the details thereof;

(c) whether Government have a proposal to set up ESI hospitals for these workers; and

(d) if so, the location identified for these hospitals?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Information is being collected and will be placed on the Table of the House.

(c) and (d). Plantations are not covered under the ESI Act. The question of setting up of ESI hospital for these workers does not arise.

[*Translation*]

Increase in Compensation for Acquisition of Land in Delhi

8894. **SHRI KALKA DAS:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy of Delhi Administration

regarding acquisition of land;

(b) the per acre amount of compensation being given to farmers of Delhi in this regard;

(c) the increase made in the compensation amount recently and the amount which was given before;

(d) whether any other facility in addition to the compensation amount is given to these farmers and if so, the details thereof; and

(e) the number of applications pending for the allotment of plots to be given in lieu of the acquired land and when these plots will be given?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Land is acquired by the Delhi Administration, mainly for the planned development of Delhi.

(b) and (c). The quantum of compensation is determined by the Land Acquisition Collector on a case to case basis in accordance with the principles and procedures prescribed under the Land Acquisition Act, 1984, as amended from time to time. Appeal for enhancement of compensation lies with the District Judge. Delhi Administration has recently (27.4.90) fixed the following minimum prices for agricultural land:

- i) Rs. 1.5 lakhs per acre for land situated in the river bed between forward bunds.
- ii) Rs. 4.65 lakhs per acre for all other agricultural land.

The minimum prices will be taken into consideration for payment of compensation in cases where notification under section 4 of the Act is issued in 1990. For notifications

issued earlier, the minimum prices would be arrived at by discounting the 1990 prices by 15% per annum. These would not apply to cases where awards have already been announced.

(d) Land owners are also entitled to allotment of developed residential plots at pre-determined rates and to built-up shops/stalls in cases where land holding of more than an acre is acquired as per rules and subject to availability.

(e) Number of applications pending before the Delhi Administration is 6906. DDA has a pendency of 3512 out of which offers of allotment have been issued in 1695 cases. Coverage of the remaining cases is dependent on availability of plots.

[English]

Working of Directorate of Estates

8895. **SHRI RAM SAGAR (Saidpur):** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to evaluate the working of the Directorate of Estates;

(b) if so, the details thereof; and

(c) the number of ad-hoc allotments made, type-wise, between 1 January, 1990 till date and the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) Does not arise.

(c) The information is being collected and will be laid the Table of the Sabha.